

ITEM NO.25

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
15090/2014

(Arising out of impugned final judgment and order dated 03/07/2013
in WP No. 48842/2011 passed by the High Court Of Judicature at
Allahabad)

STATE OF U P AND ORS

Petitioner(s)

VERSUS

RATAN BABU SAXENA AND ORS

Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

Date : 15/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

HON'BLE MR. JUSTICE PRAFULLA CHANDRA PANT

For Petitioner(s)

Mr. Irshad Ahmad, Adv.

Mr. Abhishth Kumar, Adv.

Mr. Vaibhav Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice returnable within four weeks.

Dasti, in addition, is permitted.

(Neeta)
Sr. P.A.

(Usha Sharma)
COURT MASTER